

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 4784 of 2020

Pravin Kumar Jha **Petitioner**

Versus

The State of Jharkhand through ACB

... .. **Opp. Party**

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

03/11.09.2020

1. Mr. Nagmani Tiwari, learned counsel for the petitioner prays for and is allowed 10 days' time to remove the defects. He submits that inspection was filed, but the concerned file could not be made available to him.
2. Considering the submissions made, post this case on 25.09.2020.

(Anubha Rawat Choudhary, J.)

Mukul